INDUSIND MEDIA & COMMUNICATIONS LIMITED



Date: 15/11/2016

To,

Mr. S.K. Gupta (Pr. Advisor - B&CS) Telecom Regulatory Auhority of India, Mahanagar Doorsanchar Bhawan, Jawaharlal Nehru Marg, (Old Minto Road), New Delhi - 110002.

Dear Sir,

Subject: Response to the consultation on Draft Telecommunication (Broadcasting & Cable Services) (Eighth) (Addressable Systems) Tariff Order, 2016

Please find our response on the above subject. We would be happy to discuss some of key aspects, if desired.

Yours Faithfully,

For INDUSIND MEDIA & COMMUNICATIONS LTD.

Subhashish Mazumdar Authorized Signatory

## IMCL COMMENTS ON THE DRAFT TELECOMMUNICATION (BROADCASTING AND CABLE SERVICES) (EIGHTH) (ADDRESSABLE SYSTEMS) TARIFF ORDER, 2016

S. No.	Existing Draft Tariff Order	Modification/Addition/Deletion proposed to the Draft Tariff Order
1.	Clause 2(zh) reads as under:	It is proposed that the Clause 2(zh) should be amended to the following:
	"subscriber" means a person who receives television broadcasting services, provided by a service provider, at a place indicated by such person without further transmitting it to any other person and each set top box located at such place, for receiving the subscribed television	"subscriber" for the purposes of this Tariff Order means a person who receives television broadcasting services, provided by a service provider, at a place indicated by such person without further transmitting it to any other person and each set top box located at such place, for receiving the subscribed television broadcasting services from the service provider, shall constitute one subscriber;
	broadcasting services from the service provider, shall constitute one subscriber;	Entertainment tax should be for a
		'subscriber ' home and not every STB
2.	Clause 3 reads as under:	It is proposed that Clause 3 should be amended to the following:
	<ul> <li>3. Manner of offering channels by broadcasters (1) Every broadcaster shall declare</li> <li>(a) the nature of each channel as 'free to air' or 'pay' for different relevant geographical areas as specified in Schedule I; and</li> <li>(b) the maximum retail price, excluding taxes, of each pay channel on a-la-carte basis, to be paid by the subscriber:</li> <li>Provided that the maximum retail price of a pay channel shall be more than 'zero':</li> </ul>	3. Manner of offering channels by broadcasters. – (1) Every broadcaster shall declare (a) the nature of each channel as 'free to air' or 'pay'; and (b) the maximum retail price, excluding taxes, of each pay channel on a-la-carte basis, to be paid by the subscriber <b>availing signals in a DAS Phase I,</b> <i>II and III Areas:</i> For DAS IV areas , the Maximum Retail price shou,d be 50%. Also to clarify Maximum Retail price includes taxes or not?

Our comments are highlighted in the second column (right to the Draft Tariff Order)

<ul> <li>Provided further that the maximum retail price of a channel in a relevant geographical area shall be uniform for all distribution platforms in that area:</li> <li>Provided further that it shall be open for a broadcaster to declare any pay channel as a premium channel.</li> <li>(2) Every broadcaster shall offer all channels on a-la-carte basis to the subscriber.</li> <li>(3) It shall be open for a broadcaster to offer pay channels in the form of bouquet(s) and declare the maximum retail price, excluding taxes, of such bouquet(s) to be paid by the subscriber:</li> <li>Provided that it shall be open for a broadcaster, while making a bouquet of pay channels, to combine pay channels of its subsidiary company or holding company or subsidiary company of the holding company, which has obtained, in its name, the downlinking permission for its television channels, from the Government, after written authorization by them, and declare maximum retail price of such bouquet of pay channels is hall not be less than eighty five percent of the sum of maximum retail prices of the a-la-carte pay channels forming part of the bouquet:</li> </ul>	shall be more than 'zero': Provided further that the maximum retail price of a shall be uniform for all distribution platforms in that area: Provided further that it shall be open for a broadcaster to declare any pay channel as a premium channel. (2) Every broadcaster shall offer all channels on a-la- carte basis to the subscriber. (3) It shall be open for a broadcaster to offer pay channels in the form of bouquet(s) and declare the maximum <b>retail price, excluding taxes, of</b> such bouquet(s) to be paid by the subscriber availing signals in a DAS Phase I, II and III Areas: DAS IV price can be different at lower level if the aforementioned suggestion of removal of geographical areas is accepted, all the Schedules to the instant Regulation will have to be renumbered accordingly as Schedule 1 would have been removed. Also, references made to relevant geographical area and corresponding changes to other clauses of the Regulations would also have to be made Provided that it shall be open for a broadcaster, while making a bouquet of pay channels, to combine pay channels of its subsidiary company or holding company or subsidiary company of the holding company, which has obtained, in its name, the downlinking permission for its television channels, from the Government, after written authorization by them, and declare maximum	
--	---	--

area: Provided further that such bouquet shall not contain any free to air channel: Provided further that such bouquet shall not contain high HD and SD variants of the same channel: Provided also that such bouquet shall not contain any premium channel. Explanation: For the purpose of these regulations, the definition of "subsidiary company" and "holding company" shall be the same as assigned to them in the Companies Act, 2013 (18 of 2013). (4) The maximum retail price of a pay channel or a bouquet of pay channels may vary for different relevant	free to air channel: Provided further that such bouquet shall not contain high HD and SD variants of the same channel: Provided also that such bouquet shall not contain any premium channel. Explanation: For the purpose of these regulations, the definition of "subsidiary company" and "holding company" shall be the same as assigned to them in the Companies Act, 2013 (18 of 2013).
<ul> <li>geographical areas.</li> <li>(5) The broadcaster shall not increase the maximum retail price of a pay channel or a bouquet of pay channels for a period of six months from the date of declaration of maximum retail price of such pay channel or bouquet of pay channels.</li> <li>(6) No broadcaster shall change the nature of a channel as declared under section (a) of subclause (1) of clause 3 for a period of six months from the date of such declaration:</li> <li>Provided that a broadcaster, before making any change in the nature of any channel, shall at least ninety days prior to the scheduled change</li> <li>(a) inform the distributors of television channels; and</li> <li>(c) inform the subscribers by running</li> </ul>	<ul> <li>(4) The maximum retail price of a pay channel or a bouquet of pay channels applicable to subscriber in a DAS Phase IV Area shall be 50% of the declared the maximum retail price of a pay channel or a bouquet of pay channels for the DAS Phase I, II and III Areas.</li> <li>(5) The broadcaster shall not increase the maximum retail price of a pay channel or a bouquet of pay channel or a bouquet of pay channel or bouquet of pay channels.</li> <li>(6) No broadcaster shall change the nature of a channel as declared under section (a) of subclause (1) of clause 3 for a period of six months from the date of such pay channel.</li> <li>(6) No broadcaster shall change the nature of a channel as declared under section (a) of subclause (1) of clause 3 for a period of six months from the date of such declaration:</li> <li>Provided that a broadcaster, before making any change in the nature of any channel, shall at least ninety days</li> </ul>

	scroll on the channel. (7) Every broadcaster, before making any change, in the maximum retail price of a pay channel or a bouquet of pay channels or in the nature of a channel, as the case may be, shall follow the provisions of the Regulations including but not limited to the publication of Reference Interconnection Offer.	<ul> <li>prior to the scheduled change</li> <li>(a) inform the Authority;</li> <li>(b) inform the distributors of television channels; and</li> <li>(c) inform the subscribers by running scroll on the channel.</li> <li>(7) Every broadcaster, before making any change, in the maximum retail price of a pay channel or a bouquet of pay channels or in the nature of a channel, as the case may be, shall follow the provisions of the Regulations including but not limited to the publication of Reference Interconnection Offer.</li> </ul>
3.	Clause 6 reads as under: 6. Manner of offering of channels by the distributor of television channels: (1) No distributor of television channels shall charge a rental amount exceeding rupees one hundred and thirty, excluding taxes, per month per set top box from a subscriber for providing a capacity so as to enable the subscriber to receive the signals of up to one hundred SD channels: Provided that one HD channel shall be treated equal to two SD channels for the purpose of calculating capacity of one hundred channels offered to the subscriber. (2) Every distributor of television channels shall offer all the channels available on its patwork on alla-carte basis and declare	It is proposed that Clause 6 should be amended to the following: <b>6.</b> Manner of offering of channels by the distributor of television channels: (1) A distributor of television channels shall charge a rental amount of rupees one hundred and thirty, excluding taxes, per month per set top box from a subscriber for providing a capacity so as to enable the subscriber to receive the signals of up to one hundred SD channels: Provided that one HD channel shall be treated equal to 4 SD channels for the purpose of calculating capacity of one hundred channels offered to the subscriber.
	network on a-la-carte basis and declare retail prices of pay channels payable by the subscriber.	(2) Every distributor of television channels shall offer all the channels available on its network on a-la-carte basis

	(3) It shall be open for a distributor of television channels to offer a-la-carte pay	and declare retail prices of pay channels payable by the subscriber.
	channels of one or more broadcasters in	
		(3) It shall be open for a distributor of television channels
	the form of bouquet(s) and declare the	to offer a-la-carte pay channels of one or more
	retail price of such bouquet(s) to be paid	broadcasters in the form of bouquet(s) and declare the
	by the subscriber:	retail price of such bouquet(s) to be paid by the
	Provided that the retail price of such	subscriber:
	bouquet of pay channels shall not be less	Provided that the retail price of such bouquet of pay
	than eighty five percent of the sum of	channels shall not be less than eighty five percent of the
	retail prices of the a-la-carte pay channels	sum of retail prices of the a-la-carte pay channels
	forming part of the bouquet:	forming part of the bouquet:
	Provided further that such bouquet shall	Provided further that such bouquet shall not contain any
	not contain any free to air channel:	free to air channel:
	Provided further that such bouquet shall	Provided further that such bouquet shall not contain HD
	not contain HD and SD variants of the	and SD variants of the same channel:
	same channel:	Provided further that such bouquet shall not contain any
	Provided further that such bouquet shall	premium channel.
	not contain any premium channel.	Explanation: For the removal of doubt it is hereby
	Explanation: For the removal of doubt it is	clarified that a distributor of television channels while
	hereby clarified that a distributor of	forming bouquet under this clause shall include only a-la-
	television channels while forming bouquet	carte channels of broadcasters.
	under this clause shall include only a-la-	(4) Every distributor of television channels shall offer its
	carte channels of broadcasters.	subscribers each bouquet of channels formed by the
	(4) Every distributor of television channels	broadcasters, and which are available on its platform,
	shall offer its subscribers each bouquet of	without any alteration and declare the retail price for such
	channels formed by the broadcasters,	bouquet(s) payable by the subscriber.
	and which are available on its platform,	(5) No distributor of television channels shall charge any
	without any alteration and declare the	amount, other than the rental amount, from its
	retail price for such bouquet(s) payable	subscribers for subscribing to free to air channels or
	by the subscriber.	bouquet(s) of free to air channels.
	(5) No distributor of television channels	(6) Within the capacity of one hundred SD channels, as
	shall charge any amount, other than the	referred to in sub-clause (1), in addition to channels
	rental amount, from its subscribers for	notified by the Central Government to be mandatorily
	subscribing to free to air channels or	provided to subscribers, a subscriber shall be free to
	bouquet(s) of free to air channels.	choose any free to air channel(s), pay channel(s),
	(6) Within the capacity of one hundred SD	premium channel(s) or bouquet(s) of channels offered by
L		1

channels, as referred to in sub-clause (1), in addition to channels notified by the	• • • •
Central Government to be mandatorily	
provided to subscribers, a subscriber	
shall be free to choose any free to air	
channel(s), pay channel(s), premium	
channel(s) or bouquet(s) of channels	
offered by the broadcasters or bouquet(s)	
of channels offered by the distributor of	
television channels:	channels notified by the Central Government to be
Provided that if a subscriber opts for pay	-
channels or premium channels or	
bouquet of pay channels, he shall be	
liable to pay retail price for such channels	
or bouquets separately.	channels of a particular genre is not available on the
(7) Every distributor of television channels	
shall offer at least one bouquet, referred	
to as basic service tier, of one hundred	(8) Subject to the availability of capacity on its network,
free to air channels including all the	each distributor of television channels shall offer
channels notified by the Central	additional capacity to a subscriber in the slabs of twenty
Government to be mandatorily provided	five SD channels each, beyond initial one hundred
to the subscribers and such bouquet shall	channels capacity referred to in sub-clause (1), at an
contain at least five channels of each	amount not exceeding rupees twenty, excluding taxes,
genre as referred to in the sub-clause (1)	per such slab per set top box per month for such
of clause 4:	capacity:
Provided that in case sufficient number of	
free to air channels of a particular genre	
is not available on the network, the	
distributor of television channels shall be	
free to include the channels of other	0 1 7
genres.	channel or a premium channel or a bouquet of pay
(8) Subject to the availability of capacity	
on its network, each distributor of	
television channels shall offer additional	
capacity to a subscriber in the slabs of	
twenty five SD channels each, beyond	(10) The retail price of a bouquet of pay channels offered

	<ul> <li>initial one hundred channels capacity referred to in sub-clause (1), at an amount not exceeding rupees twenty, excluding taxes, per such slab per set top box per month for such capacity: Provided that the subscriber shall also be liable to pay the retail price of the pay channels subscribed within these twenty five channels.</li> <li>(9) The retail price payable by a subscriber to a distributor of television channels for subscribing to a pay channel or a premium channel or a bouquet of pay channels formed by the broadcaster shall in no case exceed the maximum retail price declared by the broadcasters for such pay channels in no case stall price of a distributor of television channels offered by a distributor of television channels offered by a distributor of television channels in no case shall exceed the sum of a-la-carte maximum retail prices of the pay channels forming the bouquet.</li> <li>(11) A distributor of television channels shall not increase the rental amount for a period of six months from the date of subscription by the subscriber.</li> </ul>	by a distributor of television channels in no case shall exceed the sum of a-la-carte maximum retail prices of the pay channels forming the bouquet.
4.	Clause 7 reads as under: 7. Reporting requirement. (1) Every broadcaster shall furnish the following information to the Authority, namely: - (a) names, genre, language and relevant geographical area of all free to air	It is proposed that Clause 7 should be amended to the following: 7. Reporting requirement. (1) Every broadcaster shall furnish the following information to the Authority, namely: - (a) names, genre and language of all free to air channels offered by the broadcaster;

abannala offered by the breedeester:	(b) nome movimum rotail price genre and lenguage of
channels offered by the broadcaster;	(b) name, maximum retail price, genre and language of
(b) name, maximum retail price, genre,	each pay channel offered by the broadcaster;
language and relevant geographical area	(c) list of all bouquets of pay channels offered by the
of each pay channel offered by the	broadcaster with maximum retail prices of each bouquet,
broadcaster;	indicating the names of all the pay channels contained
(c) list of all bouquets of pay channels	therein;
offered by the broadcaster with maximum	(d) name, maximum retail price and language of each
retail prices of each bouquet, indicating	premium channel offered by the broadcaster;
the names of all the pay channels	(e) advertisement revenue for the last financial year;
contained therein;	(f) any other information relevant to free to air channels,
(d) name, maximum retail price, language	pay channels, premium channels, maximum retail prices
and relevant geographical area of each	and bouquets offered by a broadcaster as called for by
premium channel offered by the	the Authority from time to time:
broadcaster;	Provided that the first such report, containing maximum
(e) whether the pay channels are pay	retail prices effective from April 1, 2017, shall be
channels in whole of the country or only	submitted to the Authority by January 1, 2017 and,
in part of the country. (relevant	thereafter, any changes in such rates
geographical market(s) must be specified	(a) shall be reported to the Authority thirty days prior to
if a channel is a pay channel in part of the	the change; and
country);	(b) shall also be published on the website of the
(f) advertisement revenue for the last	broadcaster.
financial year;	Provided further that every broadcaster shall provide to
(g) any other information relevant to free	the Authority the advertisement revenue for each
to air channels, pay channels, premium	financial year within ninety days of the end of that
channels, maximum retail prices and	financial year,
bouquets offered by a broadcaster as	(2) Every broadcaster who, after the commencement of
called for by the Authority from time to	the Telecommunication (Broadcasting and Cable)
time:	Services (Eighth) (Addressable Systems) Tariff Order,
Provided that the first such report,	2016 (of 2016),
containing maximum retail prices effective	(a) introduces any new pay channel or free to air channel
from April 1, 2017, shall be submitted to	or premium channel; or
the Authority by March 1, 2017 and,	(b) converts any pay channel or premium channel into
thereafter, any changes in such rates	free to air channel; or
(a) shall be reported to the Authority thirty	(c) converts any free to air channel into pay channel or
days prior to the change; and	premium channels; or
(b) shall also be published on the website	(d) converts any premium channel into free to air channel

of the broadcast	er	or pay channel; or
	r that every broadcaster	(e) discontinues any free to air channel or pay channel or
	to the Authority the	premium channel; or
	evenue for each financial	(f) introduces any new bouquet or discontinues any
	ty days of the end of that	bouquet or changes rate of existing bouquet; or
financial year,		(g) changes genre, language, name etc. of any existing
	adcaster who, after the	channel, shall, ninety days prior to such introduction or
commencement		conversion or discontinuation or change, furnish to the
	tion (Broadcasting and	Authority and to the Distributor of TV channels and
	s (Eighth) (Addressable	subscribers, the following information, namely:-
	Order, 2016 ( of 2016),	(i) name of the channel to be introduced, converted or
		discontinued,
(a) introduces a	any new pay channel or	(ii) the date on which the new channel is to be
	el or premium channel; or	introduced, converted or discontinued;
	pay channel or premium	(iii) the maximum retail price of the pay channel if it is a
	e to air channel; or	newly introduced or converted pay channel;
	y free to air channel into	(iv) the maximum retail price of the premium channel if it
	premium channels; or	is a newly introduced or converted premium channel
	y premium channel into	(v) composition of new bouquet or bouquets to be
	el or pay channel; or	introduced along with maximum retail price for each such
	any free to air channel or	new bouquet;
pay channel or p	premium channel; or	(vi) in the case of a new channel, the genre and
(f) introduces	any new bouquet or	language of the new channel;
discontinues any	y bouquet or changes rate	(vii) changed maximum retail price of the existing
of		bouquet;
existing bouque	t; or	(viii) changed maximum retail price, genre, language,
	nre, language, name etc.	name etc. of the existing
	hannel, shall, ninety days	channel.
	oduction or conversion or	(3) Every broadcaster shall display on its website the
	or change, furnish to the	information furnished under sub-clauses (1) and (2),
-	following information,	except the information specified under sub clause (f) of
namely:-		clause (1), simultaneously with its submission to the
	channel to be introduced,	Authority.
converted or dis		(4) Every distributor of television channels shall furnish
	which the new channel is	the following information to the Authority, namely:-
to be intro	duced, converted or	(a) monthly rental amount charged from subscribers

discontinued;	(b) list of all pay, free to air and premium channels
(iii) the maximum retail price of the pay	available to subscribers on its network
channel if it is a newly introduced or	(c) list of all the bouquets of pay channels and bouquets
converted pay channel;	of free to air channels available to subscribers on its
(iv) the maximum retail price of the	network
premium channel if it is a newly	(d) retail price for pay channels, premium channels and
introduced or converted premium channel	bouquets of pay channels available to subscribers on its
(v) composition of new bouquet or	network
bouquets to be introduced along with	(e) all terms and conditions, associated with the supply of
maximum retail price for each such new	set top boxes to the subscribers
bouquet;	(f) all the platform services and their rates
(vi) in the case of a new channel, the	Provided that the first such report, containing monthly
genre and language of the new channel;	subscription charges and retail prices effective from April
(vii) changed maximum retail price of the	1, 2017, shall be submitted to the Authority by March,
existing bouquet;	2017 and, thereafter, any changes in such rates
(viii) changed maximum retail price,	(a) shall be reported to the Authority thirty days prior to
genre, language, name etc. of the	the change; and
existing	(b) shall also be published on the website of the
channel.	distributor of television channels:
(3) Every broadcaster shall display on its	Provided further that every such distributor of television
website the information furnished under	channels who commences its services after coming into
sub-clauses (1) and (2), except the	force of this Tariff Order shall submit to the Authority
information specified under sub clause (f)	such reports before commencement of its services and
of clause (1), simultaneously with its	thereafter any changes in the rates shall be reported
submission to the Authority.	thirty days prior to the change.
(4) Every distributor of television channels	(5) Every distributor of television channels who, after the
shall furnish the following information to	commencement of the Telecommunication (Broadcasting
the Authority, namely:-	and Cable) Services (Eighth) (Addressable Systems)
(a) monthly rental amount charged from	Tariff Order, 2016 ( of 2016),
subscribers	(a) introduces any new pay channel or free to air channel
(b) list of all pay, free to air and premium	or premium channel on its network; or
channels available to subscribers on its	(b) discontinues any free to air channel or pay channel or
network	premium channel from its network; or
(c) list of all the bouquets of pay channels	(c) introduces any new bouquet or discontinues any
and bouquets of free to air channels	bouquet or changes rate of existing bouquet;
available to subscribers on its network	shall, thirty days prior to such introduction or conversion

<ul> <li>(d) retail price for pay channels, premium channels and bouquets of pay channels available to subscribers on its network</li> <li>(e) all terms and conditions, associated with the supply of set top boxes to the subscribers</li> <li>(f) all the platform services and their rates Provided that the first such report, containing monthly subscription charges and retail prices effective from April 1, 2017, shall be submitted to the Authority by March, 2017 and, thereafter, any changes in such rates</li> <li>(a) shall be reported to the Authority ninety days prior to the change; and</li> <li>(b) shall also be published on the website of the distributor of television channels: Provided further that every such distributor of television channels who commences its services after coming into force of this Tariff Order shall submit to the Authority such reports before commencement of its services and thereafter any changes in the rates shall be reported thirty days prior to the change.</li> <li>(5) Every distributor of television channels who, after the commencement of the Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff Order, 2016 ( of 2016),</li> <li>(a) introduces any new pay channel or free to air channel or premium channel on its network; or</li> </ul>	or discontinuation or change, furnish to the Authority, the following information, namely:- (i) name of the channel to be introduced or discontinued, (ii) the date on which the new channel is to be introduced or discontinued; (iii) retail price of the pay channel or premium channel if it is a newly introduced; (iv) composition of new bouquet or bouquets to be introduced along with retail price for each such new bouquet; (v) changed retail price of the existing bouquet; (6) Every distributor of television channels shall display on its website the information furnished under sub- clauses (4) and (5), simultaneously with its submission to the Authority.
--	--

	<ul> <li>pay channel or premium channel from its network; or</li> <li>(c) introduces any new bouquet or discontinues any bouquet or changes rate of existing bouquet; shall, ninety days prior to such introduction or conversion or discontinuation or change, furnish to the Authority, the following information, namely:- <ul> <li>(i) name of the channel to be introduced or discontinued,</li> <li>(ii) the date on which the new channel is to be introduced or discontinued;</li> <li>(iii) retail price of the pay channel or premium channel if it is a newly introduced;</li> <li>(iv) composition of new bouquet or bouquets to be introduced along with retail price for each such new bouquet;</li> <li>(v) changed retail price of the existing bouquet;</li> <li>(6) Every distributor of television channels shall display on its website the information furnished under sub-clauses</li> <li>(4) and (5), simultaneously with its submission to the Authority.</li> </ul> </li> </ul>	
5.	Clause 8 reads as under: 8. Appointment of compliance officer and his obligations (1) Every service provider shall, within thirty days from the date of commencement of this order, appoint a compliance officer: Provided that nothing contained in this sub-clause shall apply to a distributor of	It is proposed that Clause 8 should be amended to the following: 8. Appointment of compliance officer and his obligations. (1) Every service provider shall, within sixty days from the date of commencement of this order, appoint a compliance officer: Provided that nothing contained in this sub-clause shall apply to a distributor of television channels having average subscribers base, over the immediately

<ul> <li>television channels having average subscribers base, over the immediately preceding calendar quarter, less than two lakh or such other number of subscribers which may be prescribed by the Authority through direction from time to time: Provided further that this sub-clause shall also not apply to a free to air broadcaster and a local cable operator.</li> <li>(2) Every service provider which is a company shall, within ten days from the date of appointment of the compliance officer under sub-clause (1), furnish to the Authority, the name, complete address, contact number and e-mail address of the compliance officer along with authenticated copy of the board's resolution authorizing the appointment of such compliance officer.</li> <li>Explanation: For the purpose of this order, the definition of "company" shall be the same as assigned to it in the Companies Act, 2013(18 of 2013).</li> <li>(3) Every service provider which is not a company shall, within ten days from the date of appointment of the compliance officer under sub-clause (1), furnish to the Authority the name, full address, contact number and e-mail address of the compliance officer along with authenticated copy of the authorization the date of appointment of such compliance officer along with a company shall, within ten days from the date of appointment of the compliance officer under sub-clause (1), furnish to the Authority the name, full address, contact number and e-mail address of the compliance officer.</li> <li>(4) In the event of any change in the name of the compliance officer so appointed under sub clause (1), the same</li> </ul>	<ul> <li>other number of subscribers which may be prescribed by the Authority through direction from time to time:</li> <li>Provided further that this sub-clause shall also not apply to a free to air broadcaster and a local cable operator.</li> <li>(2) Every service provider which is a company shall, within ten days from the date of appointment of the compliance officer under sub-clause (1), furnish to the Authority, the name, complete address, contact number and e-mail address of the compliance officer along with authenticated copy of the board's resolution authorizing the appointment of such compliance officer.</li> <li>Explanation: For the purpose of this order, the definition of "company" shall be the same as assigned to it in the Companies Act, 2013(18 of 2013).</li> <li>(3) Every service provider which is not a company shall, within ten days from the date of appointment of the compliance officer under sub-clause (1), furnish to the Authority the name, full address, contact number and e-mail address of the compliance officer.</li> <li>(4) In the event of any change in the name of the compliance officer so appointed under sub clause (1), the same shall be reported to the Authority by the service provider within thirty days from the date of occurrence of such change along with authenticated copy of board's resolution or authorization letter, as the case may be.</li> <li>(5) In the event of any change in the address or contact number or email address of the compliance officer, the same shall be reported to the Authority by the service provider within ten days from the date of occurrence of such change.</li> <li>(6) The compliance officer shall be responsible for - (a) ensuring conformity with the provisions of this order</li> </ul>
---	---

<ul> <li>shall be reported to the Authority by the service provider within ten days from the date of occurrence of such change along with authenticated copy of board's resolution or authorization letter, as the case may be.</li> <li>(5) In the event of any change in the address or contact number or email address of the compliance officer, the same shall be reported to the Authority by the service provider within ten days from the date of occurrence of such change.</li> <li>(6) The compliance officer shall be responsible for-</li> <li>(a) ensuring conformity with the provisions of this order applicable to the service provider.</li> <li>(b) reporting to the Authority issued under this order.</li> <li>(c) ensuring that proper procedures have been established and followed by the service provider that would result in the correctness, authenticity and completeness of the information, statements and reports filed by the service provider under this order.</li> </ul>	with this order and other directions of the Authority issued under this order. (c) ensuring that proper procedures have been established and followed by the service provider that would result in the correctness, authenticity and completeness of the information, statements and reports filed by the service provider under this order.
--	--